रेलवे दुर्घटना होजाने पर स्वयं रेलव मंत्री महोदय को सदन के सामने वक्तव्य देना चाहिए ।

MR. SPEAKER: Will he kindly resume his seat? He was not here then but a statement has been made and the hon. Member there wants a discussion, adjournment of the House and all that.

#### 12.24 hrs.

### PAPERS LAID ON THE TABLE

## **Government Resolution thereon**

#### Report of Motor Car Quality Enquiry Committee and

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFF'AIRS (SHRI F. A. AHMED): Sir, I beg to lay on the Table:

(1) A copy of the Report of the Motor Car Quality Enquiry Committee. [Placed in Library. See LT-78/68.]

(2) A copy of the Government Resolution No. 1(95)/67-A.E. Ind.
(I) dated the 12th February, 1968 announcing Government's decisions on the above Report. [Placed in Library. See No. LT-79/68.]

SHRI S. M. BANERJEE (Kanpur): Sir, this is a very important report.

I would request the hon. Minister, through you, to initiate a discussion on this report of the Motor Car Quality Enquiry Committee. I am sure after the discussion you will know how people are minting money.

# Annual Report of IIT, Delhi

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Sir, I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1966-67. [*Placed in Library. See* No. LT-80/68.]

Aircraft (fifth Amendment) Rules Certified accounts of IAC and Air India and Audit Reports thereon

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): Sir, I beg to lay on the Table:

(1) A copy of the Aircraft (Fifth Amendment) Rules, 1967 published in Notification No. GSR. 1926 in Gazette of India dated the 30th December, 1967, under section 14-A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-81/88.]

(2) A copy each of the following papers under sub-section (4) of section 15 of the Air Corporations Act, 1953:—

- (i) Certified Accounts of the Indian Airlines Corporation for the year 1966-67 together with the Audit Report thereon.
- (ii) Certified Accounts of the Air India for the year 1966-67 together with the Audit Report thereon. [Placed in Library. See No. LT-82/68.]

Statements showing action taken by Government on assurances, promises etc. given by Ministers

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNI-CATIONS (DR. RAM SUBHAG SINGH): Sir, on behalf of Shri I. K. Gujral, I beg to lay on the Table the following setatements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers

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[Dr. Ram Subhag Singh] during the various sessions of Lok Sabha shown against each:---(i) Supplementary Statements Nos, I and II Third Session, 1967 (Fourth Lok Sabha) (ii) Supplementary Statements Nos. IX and X Second Session, 1967 (Fourth Lok Sabha) (iii) Supplementary Statement No. VIII First Session, 1967 (Fourth Lok Sabha) (iv) Supplementary Statement No. х Sixteenth Session, 1966 (Third Lok Sabha) (v) Supplementary Statement No. XII Fifteenth Session, 1966 (Third Lok Sabha) (vi) Supplementary Statement No. XVI Fourteenth Session, 1966 (Third Lok Sabha) [Placed in Library. See No. LT-83/ 68.]

श्री मचु लिमये: (मुंग्रेर) : ग्रध्यक्ष महोदय, मैं इस के सम्बन्ध मे दो वातें जानना चाहता हूं । ग्राप को जाद होगा कि यहां ग्रमीचन्द प्यारेलाल के दुर्ध्यवहार के बारे में जब सवाल उठाये गये थे तो श्री मोरारजी देसाई ने सदन को प्राश्वासन दिया था कि करों की चोरी करने वाले लोग्रों की जायदाद जब्त करने वा ले वित्रेयक इस सदन में वे ले ग्रायेंग्रे, तो इस ग्राश्वापन की पूर्ति के ारे मे क्या हो रहा है ?

डूसरी बात आप को याद होगी कि पब्लिक एकाऊंटस कमेटी के रोड रोलसं केटा रेमें जब रपट आई बी तो यहां पर बड़ा हल्ला हुआ था। आप ने यहां तक कहा कि बातें बिलक्रुल साफ हैं फिर ग्राप उसके बारे में कोई कार्यवाटी क्यों नहीं करते ? इस के बारे में भी सदन को उन को घ्रवगत करना चाहिए।

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Sir, may I say about the matter of having a legislation that the hon. Member will know about it during the time of the Budget?

श्री मधुलिमये: रोड रोलर्स के बारे में बतलाइये।

SHRI MORARJI DESAI: About road-rollers I cannot say.

श्री मधुलिमये: उस के लिए कौन जिम्मेदार हैं?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) rose—

श्री मधुलिमयेः ग्रच्छा ग्राप हैं। ग्राप फिर बतलाइये।

SHRI IQBAL SINGH: Regarding road-dollars, the question is coming up on the 19th and we are repling to that.

MR. SPEAKER: Shri Vidya Charan Shukla.

#### Notification under All India Services Act

DR. RAM SUBHAG SINGH: Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All Indian Services Act, 1951:--

(1) GSR 1908 published in Gazette of India dated the 30th December, 1967, making certain amendments to the Indian Police Service (Pay) Rules, 1954.